

IN THE COURT OF Ms. HARLEEN SINGH, ADDITIONAL
DISTRICT JUDGE-04 (WEST), TIS HAZARI COURTS, DELHI

Civ DJ No: _____/2020

In the matter of:-

RAJ KUMAR
S/o Sh. Tulsi Dass
C/o Qtr No.1, M.C.D.
Health Centre Staff Quarters
Dispensary Road, Opposite House No.41
Madipur, New Delhi-110063.

.....Plaintiff

Versus

1. Ms. KOMAL
D/o Late Sh. Deep Chand
Permanent R/o H. No: 15
Indra Vihar, Pali Marwar
Rajasthan-306401.

2. The SHO/CHOWKI INCHARGE
Madipur Police Chowki
Delhi-110063.

.....Defendants

(Through Cisco Webex Video Conferencing)

Fresh suit for permanent injunction received by way of assignment and has been put before the undersigned by the Filing Section (West), Tis Hazari Courts, Delhi, which was received through e-mail on the dedicated e-mail ID of the court.

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10.06.2020 (11:00 AM to 11:15 AM)

Present: Sh. Mahadev Harikant, Ld. counsel for the plaintiff.
[Mob. No. of Ld. Counsel: 9818908789, 9871830452
E-mail ID: mharikant@hotmail.com]

I have perused the entire plaint and the supporting documents.

Arguments on the application of the plaintiff under Order 39 Rule 1 and 2 r/w Section 151 CPC heard.

No ground is made out for grant of ad-interim ex-parte injunction.

Issue summons of the suit and notice of the present application to the defendant no.1.

Ld. Counsel for the plaintiff submits that he shall get the defendant no.1 served through e-mail as well as through Whatsapp.

In view of the said submissions, let the defendant no.1 be served through all electronic modes i.e. e-mail, Whatsapp, SMS etc. for 25.06.2020.

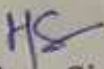
The plaintiff is directed to file his affidavit regarding service upon the defendant no.1, including the manner in which the defendant no.1 has been served, before the Judicial Branch (West), Tis Hazari Courts, Delhi through email before the next date.

A copy of this order be sent to the Ld. counsel for the plaintiff by the Filing Section (West), Tis Hazari Courts, Delhi through email and the same also be uploaded on the court website.

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The duly signed original order be sent to the Filing Section (West),
Tis Hazari Courts, Delhi.

The plaintiff is directed to file the complete paper book i.e. the plaint
and other documents within 15 days from the expiry of the lockdown
period.


(Harleen Singh)
Duty ADJ/ADJ-04 (West)
Tis Hazari Courts, Delhi
10.06.2020

IN THE COURT OF Ms. HARLEEN SINGH, ADDITIONAL DISTRICT JUDGE-04
(WEST), TIS HAZARI COURTS, DELHI

Civ DJ No: _____/2020

In the matter of:-

Sh. ROHIT MITTAL
Proprietor of M/s Roy eSolutions
Office at B-10/17, Rajouri Garden, New Delhi-110027
Through its Special Power of Attorney
Sh. Bhupesh Mittal S/o Sh. N.K. Mittal
R/o H.No. F-250, Mansarover Garden
New Delhi-110015.

.....Plaintiff

Versus

1. Sh. RAJESH KRISHNAMOHAN
1001, Edina Block, House of Hiranandani
5/63, Rajiv Gandhi Salai, Egattur, Chennai-603103.
Email ID: emailrajesh@gmail.com
Mobile No. : 9962274503.

2. Ms. GAYATHRI SRINIVASAN
1001, Edina Block, House of Hiranandani
5/63, Rajiv Gandhi Salai, Egattur, Chennai-603103.
Email ID: emailgayathri@gmail.com
Mobile No. : 9962284503.

HS

3. Sh. ARAVINDHAN RAMALINGAM
At 2506, Embassy Residency
Cheran Nagar, Perumbakkam
Chennai-600100.
Email ID : era.aravindhana@gmail.com
Mobile No. 9677189830.

4. Ms. SABAHAH NAWAZ KHAN
Flat No.2, Jeevan Tarang
Vijay Nagar, Kalewadi
Pune, Maharashtra- 411017.
Email ID: khansabahat7@gmail.com
Mobile No. 9021142344.

5. Ms. ALMAS KHAN
Flat No.2, Jeevan Tarang
Vijay Nagar, Kalewadi
Pune, Maharashtra- 411017.
Email ID : almasnawazkhan@gmail.com
Mobile No. 9850604585.

6. Ms. MANISHA SINHA
At E-804, Rail Vihar Society
Street No.64, Near DLF Phase-1
New Town, Rajarhat, Kolkata-700156.
Email ID: Manisha_7yahoo.com
Mobile No. 9971556695.

.....Defendants

HS

(Through Cisco Webex Video Conferencing)

Fresh suit for declaration, permanent and mandatory injunction received by way of assignment and has been put before the undersigned by the Filing Section (West), Tis Hazari Courts, Delhi, which was received through e-mail on the dedicated e-mail ID of the court.

10.06.2020 (11:45 AM to 12:15 PM)

Present: Sh. Vikas Manchanda, Ld. counsel for the plaintiff.
[Mob. No. of Ld. Counsel: 9818199725
E-mail ID: vikasmanchanda98@gmail.com]

I have perused the entire plaint and the supporting documents.

Arguments on the application of the plaintiff under Order 39 Rule 1 and 2 r/w Section 151 CPC heard.

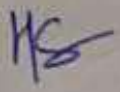
No ground is made out for grant of ad-interim ex-parte injunction.

Issue summons of the suit and notice of the present application to all the defendants.

Ld. Counsel for the plaintiff submits that he shall get all the defendants served through e-mail as well as through Whatsapp.

In view of the said submissions, let all the defendants be served through all electronic modes i.e. e-mail, Whatsapp, SMS etc. for

16.06.2020.

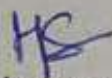


The plaintiff is directed to file his affidavit regarding service upon the defendants, including the manner in which the defendants have been served, before the Judicial Branch (West), Tis Hazari Courts, Delhi through email before the next date.

A copy of this order be sent to the Ld. counsel for the plaintiff by the Filing Section (West), Tis Hazari Courts, Delhi through email and the same also be uploaded on the court website.

The duly signed original order be sent to the Filing Section (West), Tis Hazari Courts, Delhi.

The plaintiff is directed to file the complete paper book i.e. the plaint and other documents within 15 days from the expiry of the lockdown period.


(Harleen Singh)
Duty ADJ/ADJ-04 (West)
Tis Hazari Courts, Delhi
10.06.2020